

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 130/ND/2016
RT CP No. 207/Chd/Hry/2017**

Mr. Jitender Arora

...Petitioner

Versus.

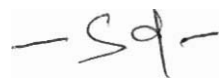
M/s. Ultra Tech Township Developers Pvt. Ltd. & Ors. ...Respondents

Present:- Ms. Divya Sharma, Advocate for petitioner.
Mr. Mayur Kanwar, Advocate for Mr. Manish Jain, Advocate
for respondent No. 5

This matter was received by transfer from the National Company Law Tribunal, New Delhi as the same falls within the territorial jurisdiction of this Tribunal.

There is no representative from respondent Nos. 1 to 4. Learned counsel for the petitioner submits that the respondents are yet to make compliance of the Memorandum of Understanding reached on 10.3.2017 between the parties.

List the matter on 22.09.2017. The Registry will send the notice of hearing to respondent Nos. 1 to 4 by Speed Post through the counsel Mr. Sharad Tyagi, Advocate who had been appearing before the NCLT, New Delhi.


(Justice R.P. Nagrath)
Member (Judicial)

✓ August 28, 2017
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